224 Written Answers to [RAJYA SABHA] Unstarred Questions

(b) and (c) In view of the (a) above, question does not arise.

Review of prevention of atrocities Act and PCRA

2139. SHRIMATI T. RATNA BAI:

SHRI MOHD. ALI KHAN:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government has reviewed the Prevention of Atrocities Act and Protection of Civil Rights Act (PCRA);

- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI PORIKA BALRAM NAIK): (a) and (b) Responsibility for implementation of the Protection of Civil Rights (PCR) Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) [PoA] Act, 1989, primarily rests with State Governments/Union Territory Administrations. Rule 16 and 17 of the PoA Rules, 1995, provide for review of the PoA Act, by the State and District Level Vigilance and Monitoring Committees, constituted by the concerned State Governments/Union Territory Administrations. A Committee under the Chairpersonship of Union Minister for Social Justice and Empowerment, constituted in the year 2006, reviews implementation status of the PCR Act and the PoA Act, in States/Union Territories. The Committee has so far held twenty meetings where in implementation of the two Acts in 24 States and 4 Union Territories has been reviewed.

(c) Does not arise.

De-addiction centres in UP

†2140. SHRI JUGUL KISHORE: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the details of the number of de-addiction centres operating in the country, especially in Uttar Pradesh;

[†] Original notice of the question was received in Hindi.

(b) the details of the number of such centres opened during the last three years;

(c) whether Government proposes to open such centres to help the youths of the country get rid of their addiction;

(d) whether Government proposes to introduce a scheme to set up such centres even at panchayat level in the country;

(e) if so, the details thereof;

(f) the details of financial allocation made for the States including the State of Uttar Pradesh during the last three years; and

(g) the details of performance of de-addiction centres set so far?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI PORIKA BALRAM NAIK): (a) The Ministry of Social Justice and Empowerment is implementing a "Central Sector Scheme of Assistance for Prevention of Alcohlism and Substance (Drugs) Abuse" under which financial assistance is provided. *inter-alia*, to Non-Governmental Organizations (NGOs), Panchayati Raj Institutions, Urban Local Bodies etc. for running and maintenance of Integrated Rehabilitation Centres for Addicts (IRCAs) to provide composite/ integrated services for the rehabilitation of alcohol and drug addicts. During the year 2011-12, 348 projects including 26 in the State of Uttar Pradesh have been assisted under the scheme.

Ministry of Health and Family Welfare under its drug de-addiction programme has provided one-time financial assistance of Rs. 8 lakh each to 122 drug deaddiction centres in various Central/State Government hospitals across the country. This includes 4 hospitals in the State of Uttar Pradesh.

(b) to (g) Under the Ministry of Social Justice and Empowerment's "Central Sector Scheme of Assistance for Prevention of Alcoholism and Substance (Drugs) Abuse" assistance is provided to the eligible organizations for running and maintenance of the de-addiction centre in the country on the basis of the recommendation of the concerned State Govt. Panchayati Raj Institutions are also eligible for getting financial assistance under the Scheme provided suitable recommendations are received from the concerned State Government. A statement showing the State-wise National Allocation of funds, amount released and number of NGOs assisted, including Uttar Pradesh, under the Scheme during the last three years is given in statement.

Statement

Sl.	Name of the State/	Amount (Rs. in										
No.	UT			2010-	11	2011-12						
		National Allocation	Amount Released	No. of Projects assisted	National Allocation	Amount Released	No. of Projects assisted	National Allocation	Amount Released	No. of projects assisted		
1	2	3	4	5	6	7	8	9	10	11		
	States											
1.	Andhra Pradesh	140	76.82	9	190	133.63	16	190	156.80	18		
2.	Bihar	130	47.19	5	150	105.37	10	140	150.10	12		
3.	Chhattisgarh	30	12.66	2	30	7.80	2	30	35.61	2		
4.	Goa	10	8.89	1	15	7.50	1	15	10.46	1		
5.	Gujarat	50	37.21	4	50	22.66	3	40	55.45	5		
6.	Haryana	150	90.76	10	200	98.34	13	200	92.26	11		

State-wise release of funds during the last three years from 2009-10 to 2011-12

7.	Himachal Pradesh	30	14.19	4	50	4.35	1	50	37.36	3	Written
8.	Jammu and Kashmir	20	8.89	1	20	0.00	0	20	20.00	1	en Ai
9.	Jharkhand	10	0	0	10	1.40	1	15	4.90	2	Answers
10.	Karnataka	250	274.67	26	290	246.50	27	270	270.28	29	rs to
11.	Kerala	190	176.44	20	220	190.73	21	200	164.10	21	
12.	Madhya Pradesh	170	66.28	8	215	38.60	5	210	143.72	15	
13.	Maharashtra	410	327	39	410	398.35	45	410	401.86	40	
14.	Odisha	210	233.74	26	250	226.18	27	240	260.54	27	[12
15.	Punjab	130	53.4	11	210	283.12	14	300	151.04	14	DEC.,
16.	Rajasthan	110	64.32	8	180	124.65	13	170	103.79	12	, 2012]
17.	Tamil Nadu	230	279	24	290	253.12	23	290	234.55	27	2]
18.	Uttar Pradesh	410	61	10	410	188.85	22	400	264.77	26	Ur
19.	Uttarakhand	40	31.26	4	50	43.38	4	50	30.16	3	ıstarr
20.	West Bengal	130	65.09	7	200	62.42	6	200	160.75	11	ed Q
	UTs										Unstarred Questions
21.	Andaman and Nicobar	10	0	0	10	0.00	0	10	0.00	0	
	Islands										227

1	2	3	4	5	6	7	8	9	10	11
22.	Chandigarh	10	0.77	1	10	0.00	0	10	0.00	0
23.	Dadar and Nagar Haveli	10	0	0	10	0.00	0	10	0.00	0
24.	Delhi	90	60.55	7	100	80.91	9	100	140.43	11
25.	Daman and Diu	10	0	0	10	0.00	0	10	0.00	0
26.	Lakshadweep	10	0	0	10	0.00	0	10	0.00	0
27.	Puducherry	10	0	0	10	0.00	0	10	0.00	0
	TOTAL (ROC)	3000.00	1990.13	227	3600.00	2517.86	263	3600.00	2888.93	291
1.	Arunachal Pradesh	22	9.32	1	20	9.78	1	15	9.95	1
2.	Assam	70	25.07	3	90	33.55	5	80	128.86	16
3.	Manipur	200	172.39	19	180	238.76	19	240	250.45	21
4.	Meghalaya	22	6.35	2	30	11.25	1	20	20.06	2
5.	Mizoram	100	43.77	6	90	65.75	7	70	145.79	10
6.	Nagaland	60	21.94	3	65	48.97	5	55	74.99	6
7.	Tripura	15	0	0	15	0.00	0	10	0.00	0
8.	Sikkim	11	9.95	1	10	4.98	1	10	14.92	1
	Total (NE)	500.00	288.79	35	500.00	413.04	39	500.00	645.02	57
	Total (RPC+NE)	3500.00	2278.92	262	4100.00	2930.90	302	4100.00	3533.95	348